85 Written Answers

(b) to (d) The prices notified by the Government in respect of indigenously produced scheduled bulk drugs are the maximum prices at which these drugs may be sold. As and when changes in input costs come to the notice of the Government, necessary corrective action is taken. Whenever any violation of the prices fixed by the Government comes to its notice, State Governments are advised to take action in accordance with the provisions of DPCO, 1987 and Essential Commodities Act, 1955.

Statement

S. Name of the Bulk Year of study No. Drug

 Ethambutol Jan. 199 Apicillin Sodium Sterile June, 198 Cloxacillin Sodium Sterile June, 198 Cloxacillin Sodium May, 199 Rifampicin Fcb. 199 	1.	Pyrantel Pamoate	Oct.	1989
 Cloxacillin Sodium Sterile June, 198 Cloxacillin Sodium May, 199 	2.	Ethambutol	Jan.	1991
5. Cloxacillin Sodium May, 199	3.	Apicillin Sodium Sterile	June,	1989
	4.	Cloxacillin Sodium Sterile	June,	1989
6. Rifampicin Fcb. 199	5.	Cloxacillin Sodium	May,	1990
	6.	Rifampicin	F¢b.	1992

Promotions of SC/ST candidates in the Engineering Deptt, of Air India

4087. SHRI E. BALANANDAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether it is a fact that a large number of cases have been reported in the Engineering Department of Air India where in appraisal reports of SC/ST candidates have been spoiled with the intention of depriving them of promotions to higher posts;

(b) if so, how many such representations or cases have come to the notice of the Director of Engineering of Air India or the Managing Director of Air India;

(c) what action was taken in each case;

(d) whether any commission of inquiry was appointed to examine the allegations; and (e) if so, the details of each case reported since last three years?

THE MINISTER OF CIVIL AVIATION & TOURISM (SHRI GHULAM NABI AZAD): (a) to (e) The information is being collected and will be laid on the table of the House.

Vacant Posts in NAA

4088. DR. B. B. DUTTA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether consequent on the expiry of tenure of two regular members of the Board of National Airports Authority (NAA) in October, 1993 and December, 1993, the posts are still lying vacant; if so, the details thereof;

(b) whether National Airports Authority have appointed two persons who retired as members as Advisors for indefinite period with the same power and authority if so, what are the reasons therefor;

(c) if so, whether it amounts to appointment of members of the Board By National Airports Authority and whether the authority is competent to do so for indefinite period when the tenure for members is for three years only; and

(d) whether Government have any plan to remedy such situation from repeating it in future to prevent PSUs from making such appointments if so, the details thereof?

THE MINISTER OF CIVIL AVIATION & TOURISM (SHRI GHULAM NABI AZAD): (a) to (d) Keeping in view the impending merger of the National Airports Authority (NAA) and the International Airports Authority of India into Airports Authority of India, it was decided to retain the services of two Members as Advisors in NAA after the expiry of their tenure us Members in October 1993 and December, 1993. The Airports Authority of India (AAI)'s Bill, 1994 has been approved by both the House of Parliament. On establishing the AAI, a new Board will be constituted.

IA Flight between Delhi and Dibrugarh

4089. SHRI CHATURANAN MISHRA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the amounts of losses incurred by Indian Airlines in its services to North-Eastern States during the last three years, year-wise with details of routes incurring losses;

(b) the details of Indian Airlines services in North-Eastern States making profits, route-wise during last three years, year-wise;

(c) whether Indian Airlines is aware of severe inconvenience and hardships being faced by passengers from Disbrugarh to Delhi and onward cities due to long transit waiting at Calcutta and not further connection ex-Delhi; if so, whether Indian Airlines would consider resuming direct flights between Delhi and Dibrugarh; and

(d) if so, by when?

MINISTER THE OF CIVIL AVIATION & TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) Details of the losses incurred by Indian Airlines in its services in the North-Eastern States during the last three years, year-wise and route-wise, are given in the statement, (see below). Indian Airlines has not been making any profit in any of the above route.

(c) and (d) Due to operational constraints, Indian Airlines is not in a position to reintroduce direct service between Delhi and Dibrugarh. Vayudoot operates a daily service from Dibrugarh to Guwahati, which officer connections to Indian Airlines flight from Guwahati to Delhi.

Statement

Details of loss in North-Eastern States in 1991-92

S.Nc). Sector	Svc. No.	(Rs. in Lacs) Profit/Loss
1.	Calcutta-Dibrugarh	201-202	-209.79
2.	Calcutta-Guwahati-Silchar	209-210	-39.22
3.	Calcutta-Tezpur-Jorhat	213-214	-257.68
4.	Calcutta-Guwahati-Tezpur-Jorhat	217-218	/ -8.38
5.	Calcutta-Guwahati-Dimapur	219-220	-16.82
6.	Guwahati-Agartala	227-228	-8.04
7.	Calcutta-Guwahati	229-230	-458.56
8.	Calcutta-Agartala	241-242	-10.91
9.	Calcutta-Silchar-Imphal	255-256	-390.83
10.	Guwahati-Impha)	257-258	-157.49
11.	Calcutta-Imphai	259-260	-8.70
12.	Delhi-Bagdogra-Guwahati-Imphal	479-480	-194.41
13.	Delhi-Bagdogra-Guwahati-Dibrugarh	489-490	-287.70
14.	Calcutta-Guwahati	729-730	-428.46
15.	Calcutta-Agartala	741-742	-557.79
16,	Calcutta-Agartala	743-744	-698.33